

S.No.11

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-05-2023 AT 10:30 AM

CP(IB) No.55/95/HDB/2022
u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India (Stressed Assets Management Branch)

...Petitioner

VS

Ms. Gandluri Bharathi Devi
(M/s. GVS Infra & Industries Pvt Ltd)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Mr. Alluri Krishnam Raju for Financial Creditor submitted that since Financial Creditor is unable to secure the proof of service of demand notice on the Personal Guarantor despite diligent effort. He has been advised by the Financial Creditor to withdraw this Company Petition with a liberty to file a fresh case on the same cause of action. Ld. Counsel Mr. Bikki Ravendra Babu representing the Personal Guarantor stated that he has no objection for the prayer made on behalf of the Financial Creditor. Therefore, under the circumstances, we hereby grant leave to the Financial Creditor for withdrawal of the present application, however, with liberty to file a fresh application as per the law. Accordingly, CP is disposed of, no costs.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)